<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 339 OF 2016 & IA NOS. 736 OF 2016 & 720 of 2017

Dated: 11th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Chhattisgarh State Power Distribution Co. Ltd. Vs.				Appellant(s)
Real Power Pvt. Ltd. & Anr.				Respondent(s)
Counsel for the Appellant(s)	:	Mr. Apoorv Kurup		
Counsel for the Respondent(s)	:	Mr. Raunak Jain for R-1		
		Mr. C. K. Rai Mr. Umesh Prasad for R-2	2	

<u>ORDER</u>

I.A. NO. 720 of 2017

(AppIn. for condonation of delay in filing rejoinder)

Delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL No. 339 of 2016

It is represented that pleadings are complete.

List the matter for hearing on 22.11.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd